



**The Uttar Pradesh Krishi Utpadan Mandi Samitis and Zila Parishads  
(Alpakalik Vyavastha) Adhiniyam, 1972**

*Act 7 of 1972*

**Keyword(s):**

**Agricultural Produce, Broker of Dalal, Market Area, Sale, Specified  
Agricultural Produce, Purchase**

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1999, 10 of 2001,**

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उत्तर प्रदेश कृषि उत्पादन मण्डी समिति (अल्पकालिक व्यवस्था) अधिनियम, 1972

(उत्तर प्रदेश अधिनियम संख्या 7, 1972)

[उत्तर प्रदेश विधान परिषद् ने दिनांक 4-1-72 ई० तथा उत्तर प्रदेश विधान सभा ने दिनांक 10-1-72 ई० की बैठक में स्वीकृत किया।]

['भारत का संविधान' के अनुच्छेद 200 के अन्तर्गत राज्यपाल ने दिनांक 19-1-72 ई० को स्वीकृति प्रदान की तथा उत्तर प्रदेशीय सरकारी असाधारण गजट में दिनांक 22-1-72 ई० को प्रकाशित हुआ।]

उत्तर प्रदेश कृषि उत्पादन मण्डी अधिनियम, 1964 में संशोधन करने के लिए

### अधिनियम

भारत गणराज्य के बाईसवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :—

1—यह अधिनियम उत्तर प्रदेश कृषि उत्पादन मण्डी समिति (अल्पकालिक व्यवस्था) अधिनियम, 1972 कहलायेगा।

2—(1) दिनांक 30 अक्टूबर, 1971 से उत्तर प्रदेश कृषि उत्पादन मण्डी अधिनियम, 1964 (जिसे आगे उक्त अधिनियम कहा गया है) के उपबन्ध, दो वर्ष की अवधि के लिए अथवा जब तक उक्त अधिनियम की धारा 13 के अधीन निर्वाचित मण्डी समिति स्थापित न हो, इसमें जो भी पहले हो, प्रत्येक मण्डी क्षेत्र के सम्बन्ध में जो उक्त दिनांक को विद्यमान था अथवा उक्त अवधि में घोषित किया जाय निम्नलिखित उपबन्धों के अधीन रहते हुए प्रभावी होंगे, अर्थात्—

(क) उक्त अधिनियम में किसी बात के होते हुए भी, प्रथम समिति, यदि कोई हो, के सभापति, उप सभापति तथा सदस्य अपने-अपने पद पर न रह जायेंगे ;

(ख) मण्डी क्षेत्र की समिति, उसके सभापति तथा उप-सभापति के सभी अधिकार, कृत्य तथा कर्तव्य उस जिले के जिला मजिस्ट्रेट में निहित होंगे जिसमें प्रधान मण्डी स्थल स्थित हो और उक्त जिला मजिस्ट्रेट द्वारा ही उनका प्रयोग, निष्पादन तथा पालन किया जाएगा, और उक्त जिला मजिस्ट्रेट, जैसा भी अवसर के अनुसार अपेक्षित हो, विधि की दृष्टि से समिति या उसका सभापति अथवा उप-सभापति समझा जाएगा ;

(ग) राज्य सरकार के किन्हीं सामान्य या विशेष आदेशों के अधीन रहते हुए, जिला मजिस्ट्रेट पिछले अन्तिम खण्ड द्वारा उसे प्रदत्त सभी या किन्हीं अधिकारों के सम्बन्ध में इस प्रकार प्रदत्त अधिकारों को, ऐसी शर्तों और प्रतिबन्धों के अधीन, जो वह आरोपित करना उचित समझे, अपने द्वारा तदर्थ निर्दिष्ट किसी अधिकारी को प्रतिनिहित कर सकता है ;

(घ) राज्य सरकार समय-समय पर गजट में अधिसूचना द्वारा ऐसे प्रासंगिक या आनुषंगिक उपबन्ध, जिनके अन्तर्गत उक्त अधिनियम के किसी उपबन्ध के अनुकूलन, परिष्कार या उसके प्रवर्तन की पूर्ण अथवा आंशिक रूप से निलंबित करने का उपबन्ध भी है, किन्तु जिससे सार पर प्रभाव न पड़े, बना सकती है, जो उसे पूर्ववर्ती अथवा सम्बद्ध किसी भी प्रयोजनों के लिए आवश्यक या वांछनीय प्रतीत हो।

(2) उपधारा (1) के खंड (घ) के अधीन जारी की गयी प्रत्येक अधिसूचना जारी किए जाने के पश्चात् यथाशक्य शीघ्र, राज्य विधान मंडल के प्रत्येक सदन के समक्ष, जब भी उसका सत्र हो रहा हो, उसके एक सत्र या एकाधिक आनुक्रमिक सत्रों में, कम से कम कुल चौदह दिन की अवधि पर्यन्त रक्षी जाएगी, और जब तक कि कोई बाद का दिनांक निर्धारित न किया जाय, गजट में प्रकाशित होने के दिनांक से ऐसे परिष्कारों या अभिशून्यनों के अधीन रहते हुए प्रभावी होगी, जो विधान मंडल के दोनों सदन उक्त अवधि में करने के लिए सहमत हों, किन्तु इस प्रकार का कोई परिष्कार या अभिशून्यन सम्बन्धित अधिसूचना के अधीन पहले की गयी किसी बात की वैधता पर प्रतिकूल प्रभाव न डालेगा।

3—उत्तर प्रदेश कृषि उत्पादन मण्डी समिति (अल्पकालिक व्यवस्था) अध्यादेश, 1971 एतद्द्वारा निरस्त किया जाता है।

विधान सभा  
(राजकीय प्रकाशन)  
उत्तर प्रदेश, लखनऊ

संक्षिप्त नाम

मण्डी समितियों के प्रशासन के सम्बन्ध में अस्थायी उपबन्ध

उत्तर प्रदेश अध्यादेश संख्या 15, 1971 का निरसन

[उद्देश्य और कारण के विवरण के लिये कृपया दिनांक 5-1-72 ई० का सरकारी असाधारण गजट देखिये।]

पी० एस० यू० पी०—ए० पी० 306 जनरल (लेग०)—1972—1,855 (मे०) ।

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विधान पुस्तकालय  
(राजकीय प्रकाशन)  
उत्तर प्रदेश, लखनऊ

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THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1979

[U. P. ACT NO. 11 OF 1979]

[Authoritative English Text of the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1979, (Uttar Pradesh  
Adhiniyam Sankhya. 11 of 1979)]

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik  
Vyawastha) Adhiniyam, 1972

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as  
follows :—

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi  
Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1979.

Short title and  
commencement.

(2) It shall be deemed to have come into force on December 27, 1978.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the principal  
Act, in sub-section (1), for the words "one year", the words "two years" shall  
be substituted and be deemed always to have been substituted.

Amendment of  
section 2 of U.P.  
Act 7 of 1972.

(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary),  
dated March 24, 1979).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 26, 1979 and  
by the Uttar Pradesh Legislative Council on March 29, 1979.)

(Received the assent of the Governor on March 30, 1979, under Article 200 of the  
Constitution of India and was published in Part I (a) of the Legislative Supplement of the  
Uttar Pradesh Gazette Extraordinary, dated March 31, 1979).

## Validation

3. Notwithstanding anything contained in the principal Act, or any other law for the time being in force, anything done or purporting to have been done, or any action taken or purporting to have been taken, or any order made or purporting to have been made (including any tax levied or fee charged) by—

(i) the *ad hoc* committee constituted in accordance with clause (a) of sub-section (1) of section 2 of the principal Act in the market areas where such committees have been constituted before the commencement of this Act; and

(ii) the District Magistrate in the market areas where no such committees have been constituted before such commencement;

shall be deemed to be and always to have been as valid as if the provisions of this Act were in force at all material times.

## Repeal and savings.

4. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1979, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the said Adhyadesh shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if this Act were in force at all material times.

U.P.  
nanc  
of 19

Dated Lucknow, March 31, 1981

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Zila Parishad Aur Mandi Samiti (Karyakal Ka Vistar) Adhiniyam, 1981 (Uttar Pradesh Adhiniyam Sankhya 4 of 1981) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 31, 1981:

**THE UTTAR PRADESH ZILA PARISHADS AND MANDI SAMITIS  
(EXTENSION OF TERM) ACT, 1981**

[U. P. ACT NO. 4 OF 1981]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

*further to extend the life of the Uttar Pradesh Zila Parishad (Alpakalik Vyawastha) Adhiniyam, 1977, and the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, and to validate the actions taken or purporting to have been taken under the last mentioned enactment.*

IT IS HEREBY enacted in the Thirty-second Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Uttar Pradesh Zila Parishads and Mandi Samitis (Extension of Term) Act, 1981.

Amendment of section 2 of U.P. Act no. 15 of 1977.

2. In section 2 of the Uttar Pradesh Zila Parishads (Alpakalik Vyawastha) Adhiniyam, 1977, in sub-section (1), for the words and figures "31st day of March, 1981", the words and figures "31st day of March, 1982" shall be substituted.

Amendment of section 2 of U.P. Act no. 7 of 1972.

3. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words "one year", the words "two years" shall be substituted, and be deemed to have been substituted with effect from March 5, 1981.

4. Notwithstanding anything contained in the principal Act or any other law for the time being in force, anything done or purporting to have been done, or any action taken or purporting to have been taken, or any order made or purporting to have been made (including any tax levied or fee charged) by District Magistrate, or by any officer specified by him under clause (c) of sub-section (1) of section 2 of the principal Act shall be deemed to be and always to have been as valid as if the provisions of this Act were in force at all material times. Validation.

By order,  
G. B. SINGH,  
Sachiv.

Dated Lucknow, September 22, 1982

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 27 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 15, 1982:

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1982**

(U. P. ACT No. 27 OF 1982)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

furth~~er~~ to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows :

Short title and commencement.

1. (1) This Act, may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1982.

(2) It shall be deemed to have come into force on February 20, 1982.

Amendment of section 2 of U.P. Act no. 7 of 1972.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, in sub-section (1), for the words "two years", the words "three years" shall be substituted.

Repeal and savings,

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) (Dwitiya) Adhyadesh, 1982, is hereby repealed.

U.P. Ordinance no. 14 of 1982.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Act referred to in section 2, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
G. B. SINGH,  
Sachiv.

Dated Lucknow, March 4, 1983

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 1 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 4, 1983:

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK  
VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1983

(U. P. ACT NO. 1 OF 1983)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

furth<sup>r</sup> to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha)  
Adhiniyam, 1972

IT IS HEREBY enacted in the Thirty-fourth year of the Republic of India as follows:

Short title.

1. This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1983.

Amendment of  
section 2 of U.P.  
Act no. 7 of 1972.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, in sub-section (1), for the words "three years", the words "three years and three months" shall be substituted.

By order,  
G. B. SINGH,  
Sachiv.



No. 2706(2)/XVII-V-1—1Ka—17-83

Dated Lucknow, September 21, 1983

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1983, (Uttar Pradesh Adhiniyam Sankhya 18 of 1983) as passed by the Uttar Pradesh Legislature and assented to the Governor on September 20, 1983 :

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIES (ALPAKALIK VYAWASTHA) (DWITIYA SANSHODHAN) ADHINIYAM, 1983**

(U. P. Act No. 18 of 1983)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyavastha) Adhiniyam, 1972

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1983. Short title and commencement.

(2) It shall be deemed to have come into force on May 23, 1983.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter to be referred to as the principal Act,— Amendment of section 2 of U. P. Act no. 7 of 1972.

(i) for sub-section (1), the following sub-section shall be substituted namely :—

“(1) With effect from the date of commencement of the Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1983, the provisions of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 (hereinafter referred to as the said Adhiniyam), shall for a period of one year or until the constitution of an elected Mandi Samiti under section 13 of the said Adhiniyam, whichever is earlier, have effect in relation to every market area which existed on the date of such commencement or declared to be so during the said period, subject to the following provisions, namely :—

(a) Except as provided in clause (e), all powers, functions and duties of a Market Committee shall be exercised, performed and discharged by an *ad hoc* committee to be nominated by the State Government ;

(b) The *ad hoc* committee referred to in clause (a) shall consist of eleven members, one of whom shall be designated as the Chairman; and out of the members, one member each shall be from amongst commission agents and traders carrying on business in the market area, as evident from the licence of the market committee and five from amongst producer members of market area ;

(c) The State Government may at any time replace any member of the *ad hoc* committee by making a fresh nomination in his place ;

(d) Subject to the provisions of this section, the *ad hoc* committee shall be deemed for all purposes to be the Market Committee ;

(e) The *ad hoc* committee shall not transfer or acquire any immovable property without prior permission of the Director of Mandis, Uttar Pradesh, Lucknow ;

(f) If there is a difference of opinion amongst the members of the *ad hoc* committee the decision of the majority shall prevail ;

(g) The State Government may from time to time, by notification, make such incidental and consequential provisions, including provisions for adapting, modifying or suspending, in whole or in part, the provisions of the said Adhiniyam but not

(h) Until the nomination of *ad hoc* committee under clauses (a) and (b), the arrangement in force immediately before the commencement of the Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhinyam, 1983, for the exercise, performance and discharge of the powers, functions and duties of a market committee shall continue;

(i) The District Magistrate shall with effect from the date of the nomination of the *ad hoc* committees under this section, cease to exercise all powers, functions and duties of the Market Committee or its Chairman and Vice-Chairman, and any officer specified by the District Magistrate to exercise any such powers, shall also, with effect from the said date, cease to exercise them."

(ii) in sub-section (2), for the word "clause (d)" the word "clause (g)" shall be substituted.

Repeal and  
savings.

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samities (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1983, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

U.P. Ordinance  
no. 29 of  
1983.

By order,  
G. B. SINGH,  
Sachiv.

173118

Dated Lucknow, October 1, 1984

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi (Shanshodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 20 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 29, 1984:

**THE UTTAR PRADESH KRISHI UTPADAN MANDI LAWS  
(AMENDMENT) ACT, 1984**

[U.P. ACT NO. 20 OF 1984]

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972 and the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964.

IT IS HEREBY enacted in the Thirty-fifth Year of the Republic of India as follows :—

CHAPTER I

*Preliminary*

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Laws (Amendment) Act, 1984.

Short title and commencement.

(2) Section 2 shall be deemed to have come into force on May 21, 1984, section 3 shall be deemed to have come into force on October 4, 1983, section 4 shall be deemed to have come into force on June 11, 1984 and the remaining sections shall come into force at once.

CHAPTER II

*Amendment of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972*

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, in sub-section (1), for the words "one year" the words "two years" shall be substituted.

Amendment of section 2 of U.P. Act no. 7 of 1972.

CHAPTER III

*Amendment of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964*

3. In section 23-A of the Krishi Utpadan Mandi Adhiniyam, 1964 (hereinafter referred to as the principal Act), for sub-section (2), the following sub-section shall be substituted, namely :—

Amendment of section 23-A of U. P. Act no. 25 of 1964.

"(2) Subject to the provisions of sub-section (2-B)—

(a) every person, other than a Government servant, serving in any committee on deputation, who holds a post comprised in the cadre referred to in sub-section (1), and

(b) every Government servant, serving in any committee on deputation on a post in the said cadre, who is not found to be unsuitable, suitability being determined in such manner as may be laid down in regulations,

shall on and from the date of the constitution of the said cadre (hereinafter in this section to be referred to as the said date) become member of the cadre on the terms and conditions mentioned in sub-section (2-A)

(2-A) Every person, who becomes a member of the cadre under sub-section (2) shall hold office by the same tenure, at the same remuneration, upon the same terms and conditions, and with the same rights and privileges as to pension, gratuity and other matters as he could have been entitled to on the said date but for the constitution of the cadre and shall continue to be so entitled until his employment as a member of the cadre is terminated or until his remuneration or other terms and conditions of service are revised or altered by the Board under or in pursuance of any law or in accordance with any provision which for the time being governs his service.

(2-B) Nothing contained in sub-section (2) shall apply to a person who, by notice in writing, given to the State Government, within such time as the State Government may, by general or special order specify intimates his intention of not becoming a member of the said cadre.

(2-C) The services of an employee, under a committee, who opts against absorption, shall stand terminated on the ground of abolition of post and, on such termination, he shall be entitled to receive from the concerned committee compensation equivalent to—

- (a) three months emoluments in case of permanent employee;
- (b) one month's emoluments in case of temporary employee,

(2-D) A Government servant serving in any committee on deputation on any post in the cadre, referred to in sub-section (1) who opts against absorption or who is not found suitable, shall be reverted to his parent department and, if having regard to his seniority, a post is not available for him in the parent department his services shall stand terminated with effect from the date of the order of reversion. on the ground of abolition of post and, on such termination, he shall be entitled to receive, from the State Government, compensation equivalent to the amount mentioned in sub-section (2-C)".

Amendment of section 40.

4. In section 40 of the principal Act, for sub-section (1) the following sub-section shall be substituted namely :—

“(1) The State Government may make rules for carrying out the purpose of this Act.”

#### CHAPTER IV

##### Miscellaneous

Repeal and saving.

5. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sansh dhan) Adhyadesh, 1984 and the Uttar Pradesh Krishi Utpadan Mandi (Amendment) Ordinance, 1984, are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Acts referred to in Chapters II and III as amended by the Ordinances referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of said Acts as amended by this Act as if the provisions of this Act were in force at all material times.

By order.

B. L. LOOMBA:

Sachiv.

U. P.  
Ordina  
no. 11  
1984  
U. P.  
Ordina  
no. 11  
1984

No. 1342(2)/XVII-V-1—1(KA)-21—1985

Dated Lucknow, August 7, 1985

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhinyam, 1985, (Uttar Pradesh Adhinyam Sankhya 14 of 1985), as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 5, 1985:

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1985**

(U. P. ACT No. 14 OF 1985)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

178050  
further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhinyam, 1972

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:—

Short title and  
Commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhinyam, 1985.

(2) It shall be deemed to have come into force on May 22, 1985.

Amendment of  
section 2 of  
U. P. Act no. 7  
of 1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhinyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words "two years" the words "three years" shall be substituted.

Repeal and  
saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1985, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,  
B. L. LOOMBA,  
Sachiv.

U.  
Ordin  
no. 11  
198

वी० ए० यू० पी०—ए० पी० 108 सा० (विद्यार्थी)—(1534)—1985—800 (सं०) ।

Dated Lucknow, September 9, 1986

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi, Utpadan Mandi Samiti (Alpakalik Vyawastha) Sanshodhan Adhiniyam, 1986 (Uttar Pradesh Adhiniyam Sankhya 16 of 1986) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 8, 1986.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1986**

(U. P. ACT NO. 16 OF 1986)

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972

IT IS HEREBY enacted in the Thirty Seventh Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1986.

(2) It shall be deemed to have come into force on May 21, 1986.

Amendment of section 2 of U. P. Act no. 7 of 1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words "three years" the words "four years" shall be substituted.

Repeal and saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1986, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

U. P.  
Ordinance  
no. 7  
1986

By order,  
S. N. SAHAY,  
Sachiv.

Date: Lucknow, October 15, 1988

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 18 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 15, 1988:

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN)  
ADHINIYAM, 1988**

(U. P. ACT NO. 18 OF 1988)

[As passed by the U. P. Legislature]

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972

IT IS HEREBY, enacted in the Thirty-ninth Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1988.

(2) It shall be deemed to have come into force on June 24, 1988.

Amendment of section 2 of U.P. Act no. 7 of 1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words "five years" the words "six years" shall be substituted and be deemed always to have been substituted.

Repeal and Saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1988, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
S. N. SAHAY,  
Sachiv.

Dated Lucknow, October 6, 1989

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpkalik Vyawastha) (Sanshodhan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 22 of 1989) as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 6, 1989.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1989**

[U. P. ACT NO. 22 OF 1989]

(As passed by the U. P. Legislature)

AN

ACT

furthur to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyawastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows :—

(1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyawastha) (Sanshodhan) Adhiniyam, 1989.

(2) It shall be deemed to have come into force on June 6, 1989.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyawastha) Adhiniyam, 1972 hereinafter referred to as the principal Act in sub-section (1), for the words "of six years" the words "up to December 31, 1989" shall be substituted and be deemed always to have been substituted.

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpkalik Vyawastha) (Sanshodhan) Adhyadesh, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,  
NARAYAN DAS,  
Sachiv.

Short title and commencement

Amendment of section 2 of U.P. Act no. 7 of 1972

Repeal and saving

U.P. Finance of 1989



Dated Lucknow, January 20, 1990

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 3 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 20, 1990.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1990**

(U. P. Act No. 3 of 1990)

[As passed by the U. P. Legislature]

AN

ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1990.

(2) It shall be deemed to have come into force on December 30, 1989.

Amendment of section 2 of U. P. Act no. 7 of 1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the word and figures "December 31, 1989" the words and figures "June 30, 1990" shall be substituted.

Repeal and saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhyadesh, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

U.P. Ordinance no. 23 of 1989

By order,  
NARAYAN DAS,  
Sachiv.

*Dated Lucknow, June 30, 1990*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 11 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on June 29, 1990.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (DWITIYA SANSHODHAN)  
ADHINIYAM, 1990**

(U. P. Act No. 11 of 1990)

*(As passed by the U. P. Legislature)*

AN

ACT

*further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyawastha) Adhiniyam, 1972.*

IT IS HEREBY enacted in the Forty-first Year of the Republic of India as follows :—

Short title

1. This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Dwitiya Sanshodhan) Adhiniyam, 1990.

Amendment of  
section 2 of U. P.  
Act no. 7 of 1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, in sub-section (1), ~~or the word and figures "June 30, 1990" the word and figures "December 31, 1990"~~ shall be substituted.

By order,  
NARAYAN DAS,  
*Sachiv.*

Dated Lucknow, March 22, 1991

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Krishi Utpadan Mandi Samiti (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 16 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 20, 1991.

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHINIYAM, 1991

(U. P. ACT NO. 16 OF 1991)

[As passed by the U. P. Legislature]

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyawastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India  
as follows:—

Short title and  
commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan  
Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1991.

(2) It shall be deemed to have come into force on December 31, 1990.

Amendment of  
section 2 of U. P.  
Act no. VII of  
1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyawastha) Adhiniyam, 1972, hereinafter referred to as the  
principal Act, in sub-section (1), for the word and figures "December 31,  
1990" the word and figures "June 30, 1991" shall be substituted.

Repeal and saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik  
Vyawastha) (Sanshodhan) Adhyadesh, 1990, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken  
under the provisions of the principal Act, as amended by the Ordinance  
referred to in sub-section (1), shall be deemed to have been done or taken  
under the corresponding provisions of the principal Act, as amended by this  
Act as if the provisions of this Act were in force at all material times.

By order,  
NARAYAN DAS,  
Sachiv.

U. P.  
Ordinance  
no. 34 of  
1990

Dated Lucknow, August 17, 1991

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 21 of 1991) as by passed the Uttar Pradesh Legislature and assented to by the Governor on August 17, 1991 :

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAVASTHA) (DWITIYA SANSHODHAN)  
ADHINIYAM, 1991.**

[U. P. ACT NO. 21 OF 1991]

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

furth<sup>r</sup> to amend The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India, as follows :—

Short title and  
Commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhiniyam, 1991.

(2) It shall be deemed to have come into force on June 30, 1991.

Amendment of  
Section 2 of U.P.  
Act no. VII of  
1972

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the word and figures "June 30, 1991" the word and figures "December 31, 1991" shall be substituted.

Repeal and  
savings

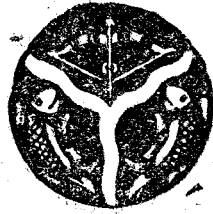
3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Dwitiya Sanshodhan) Adhyadesh, 1991 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

U. P.  
Ordinance  
no. 30 of  
1991

By order,  
NARAYAN DAS.

Sachiv.



क्रि० नं० एल. डब्लू./एन. पी. 589

लाइसेंस नं० डब्लू० पी०-41

नाइसेन्स टू पोस्ट एंड कम्युनिकेशन रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग—1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शनिवार, 3 अप्रैल, 1993

चैत्र 13, 1915 शक सम्वत्

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L.A. 93-2  
यति/5

UTTAR PRADESH SARKAR  
VIDHAYI ANUBHAG-1

No. 553/XVII-V-1-1(KA)-1993  
Dated Lucknow, April 3, 1993

**NOTIFICATION**  
Miscellaneous

The following President's Act enacted on April 3, 1993 is published for general information:

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMTIS  
(ALPAKALIK VYAWASTHA) AMENDMENT ACT, 1993**  
(PRESIDENT'S ACT No. 2 OF 1993)

*Enacted by the President in the Forty-fourth Year of the  
Republic of India.*

AN  
ACT

*further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972.*

In exercise of the powers conferred by section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1953, the President is pleased to enact as follows :-

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Act, 1993.

Short title and commencement.

(2) It shall be deemed to have come into force on the 16th day of January, 1993.

Substitution of new section for Section 2 of U.P. Act, no. 7 of 1972

2. In the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, for section 2, the following section shall be substituted, namely :—

Temporary Provisions regarding administration of Mandi Samitis

2. (1) With effect from the date of commencement of the Uttar Pradesh Krishi Utpadan Mandi Simitis (Alpakalik Vyawastha) Amendment Ordinance, 1993, the provisions of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 (hereinafter referred to as the said Adhiniyam) shall, for a period of one year from the date of such commencement or until the constitution of an elected Mandi Samiti under section 13 of the said Adhiniyam, whichever is earlier, have effect in relation to every market area which existed on the date of such commencement or which is declared to be so during the said period, subject to the following provisions, namely :—

(a) notwithstanding anything contained in the said Adhiniyam, every *Ad-hoc* Committee constituted under this Act (as it existed immediately before the date of such commencement) shall stand dissolved, and the Chairman and every other member of such Committee shall cease to hold their respective offices ;

(b) all powers, functions and duties of the Committee, its Chairman and Vice Chairman shall be vested in, and be exercised, performed and discharged by the District Magistrate of the district in which the Principal Market Yard is situate, and such District Magistrate shall be deemed in law to be the Committee, its Chairman or Vice Chairman as the occasion may require ;

(c) subject to any general or special order of the State Government, such District Magistrate may, subject to such terms and conditions as he may think fit to impose, delegate all or any of the powers conferred on him by clause (b) to any officer specified by him in this behalf ;

(d) the State Government may from time to time by notification in the *Gazette*, make such incidental or consequential provisions, including provisions for adapting, modifying or suspending, in whole or in part, the operation of any provisions of the said Adhiniyam, but not affecting the substance, as may appear to it to be necessary or desirable for any of the foregoing or connected purposes.

(2) Every notification issued under clause (d) of sub-section (1) shall as soon as may be, after it is issued, be laid before each House of the State Legislature, and the provisions of sub-section (1) of section 23-A of the Uttar Pradesh General Clauses Act, 1904 shall apply as they apply in respect of rules made by the State Government under any Uttar Pradesh Act".

Repeal and Saving

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Ordinance, 1993 is hereby repealed.

P. 1 of 19

Ord. 11 of 1993

U. P. Act 25 of 1964

U. P. Act 1 of 1904

Ord. 11 of 1993

U. P. Act 7  
of 1972

(2) Notwithstanding such repeal, anything done or any action taken under the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972 as amended by the said Ordinance shall be deemed to have been done or taken under the said Adhiniyam, as amended by this Act.

Ord. 11 of  
1983

SHANKER DAYAL SHARMA,  
*President.*

U. P.  
Act 25 of  
1964

B. R. ATRE,  
*Joint Secretary to the Govt. of India.*

*Reasons for the Enactment*

The Uttar Pradesh Krishi Utpadan Mandi Adhiniyam was enacted in 1964 (25 of 1964) to provide for regulation of sale and purchase of agricultural produce and for the establishment, superintendence and control of markets in Uttar Pradesh. Section 13 of the Adhiniyam provides for constitution of market committee, other than the first committee constituted by nomination, which shall consist of elected representatives of Local bodies, commission agents, producers and nominated members representing Food Corporation of India, Central Warehousing Corporation, State Warehousing Corporation and the State Government. As the elected Mandi Samitis under section 13 of the 1964 Adhiniyam could not be constituted, this section was amended by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Adhiniyam, 1972, which provided for exercise, performance and discharge of all powers, functions and duties of the market committee by an *ad-hoc* committee to be nominated by the State Government till the constitution of elected Mandi Samitis under the 1964 Adhiniyam. The provisions of 1972 Adhiniyam were substituted by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhiniyam, 1980 which provided for dissolution of *ad-hoc* Mandi Samitis and vesting of all powers, functions and duties of the committee, its Chairman and Vice-Chairman in the District Magistrate. The 1980 Amendment was repealed by an Amendment to the principal Act in 1983 and the position as prevailed just after the 1972 amendment was restored.

2. The system of *ad-hoc* committees has been continued since 1983 by way of Ordinances by the State Government. The last such Ordinance was promulgated by the Governor of Uttar Pradesh on 29th November, 1992 extending the arrangements till 30th June, 1993. The said Ordinance could not be laid in the State Assembly as the Assembly did not meet after the 29th November, 1992 till its dissolution on 6th December, 1992 when the State was placed under the President's Rule as per provisions of Article 356 of the Constitution. To avoid a vacuum in the administration of market committees a Presidential Ordinance namely the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Ordinance, 1993 (Ord. 11 of 1993) was promulgated on 16th January, 1993.

3. Parliament has under Article 357(1)(a) of the Constitution conferred on the President the powers of the legislature of the State of Uttar Pradesh to make laws *vide* the Uttar Pradesh State Legislature

U. P.  
Act 1 of  
1994

Ord. 11  
of 1993

(Delegation of Powers) Act, 1993. It has, therefore, been decided to replace the said Ordinance No. 11 of 1993 by a Presidential enactment.

4. Under the proviso to sub-section (2) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1993, the President shall before enacting any President's Act, consult a Committee constituted for the purpose consisting of the members of both the Houses of Parliament. As the said Committee has not so far been constituted and the matter is very urgent in nature and the time left is very short, it is proposed to enact the measure without reference to the Committee.

NIRMALA BUCH,  
*Secy. to the Govt. of India,*  
*Ministry of Rural Development,*  
*(Department of Rural Development).*

By order,  
N. K. NARANG,  
*Sachiv.*



Dated Lucknow, April 2, 1994

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1994 (Uttar Pradesh Adhiniyam Sankhya 6 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 31, 1994.

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 1994**

[U. P. ACT NO. 6 OF 1994]

[As passed by the U. P. Legislature]

AN  
ACT

Further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Forty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1994.

Short title and commencement

(2) It shall be deemed to have come into force on January 15, 1994.

2. For section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, the following section shall be substituted, namely :—

Substituted of section 2 of U. P. Act no. 7 of 1972

“2. (1) With effect from the date of commencement of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1994, the provisions of Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 (hereinafter referred to as the said Adhiniyam), shall for a period of one year or until the constitution of an elected Mandi Samiti under section 13 of the said Adhiniyam, whichever is earlier, have effect in relation to every market area which existed on the date of such commencement or declared to be so during the said period, subject to the following provisions, namely :—

(a) except as provided in clause (e), all powers, functions and duties of a Market Committee shall be exercised, performed and discharged by an *ad-hoc* committee to be nominated by the State Government ;

(b) the *ad-hoc* committee referred to in clause (a) shall consist of eleven members, one of whom shall be designated as the Chairman; and out of the members, one member shall be from amongst the commission agents and two from amongst the traders carrying on business in the market area, as evident from the licence of the Market Committee and eight from amongst the producer members of market area ;

(c) the State Government may, at any time, replace any member of the *ad-hoc* committee by making a fresh nomination in his place;

(d) subject to the provisions of this section, the *ad-hoc* committee shall be deemed, for all purposes, to be the Market Committee;

(e) the *ad-hoc* committee shall not transfer or acquire any immovable property without prior permission of the Director of Mandis, Uttar Pradesh, Lucknow ;

(f) if there is a difference of opinion amongst the members of the *ad-hoc* committee, the decision of the majority shall prevail;

(g) the State Government may, from time to time, by notification, make such incidental and consequential provisions, including provisions for adapting, modifying or suspending, in whole or in part, the operation of any provisions of the said Adhiniyam, but not affecting the substance, as may appear to it to be necessary or desirable for any of the foregoing or connected purposes;

(h) until the nomination of *ad hoc* committee under clauses (a) and (b), the arrangement in force immediately before the commencement of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1994 for the exercise, performance and discharge of the powers, functions and duties of a Market Committee shall continue;

(i) the District Magistrate, shall with effect from the date of the nomination of the *ad hoc* committees under this section, cease to exercise all powers, functions and duties of the Market Committee or its Chairman and Vice-Chairman, and any officer specified by the District Magistrate to exercise any such powers, shall also, with effect from the said date, cease to exercise them.

(2) Every notification issued under clause (g) of sub-section (1) shall as soon as may be, after it is issued be laid before each House of the State Legislature, while it is in session, for a total period of not less than thirty days extending in its one session or more than one successive sessions, and shall, unless some later date is appointed take effect from the date of its publication in the *Gazette*, subject to such modifications or annulments as the two Houses of the Legislature may during the said period agree to make, so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done there under."

Repeal and  
savings

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1994 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
N. K. NARANG,  
Sachiv.

प्री०ए०स०यू०पी०-ए० पी० ४ सा० (विधा०)--(६)--१९९४--८५० (सेक०) ।

Dated, Lucknow, February 13, 1995

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam 1995 (Uttar Pradesh Adhiniyam Sankhya 2 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 11, 1995.

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK VYAVASTHA) (SANSHODHAN) ACT, 1995

(U. P. ACT No. 2 of 1995)

(As passed by the Uttar Pradesh Legislature)

AN  
ACT

furth<sup>r</sup> to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972.

IT IS HEREBY enacted in the Forty-sixth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1995.

(2) It shall be deemed to have come into force on January 15, 1994.

Amendment of Section 2 of U. P. Act No. 7 of 1972.

2. In Section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1) for the words "one year" the words "two years" shall be substituted.

Repeal and Savings

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

U. P. Ordinance No. 5 of 1995

By order,  
N. K. NARANG,  
Pranukh Sachiv.

No. 1088 (2)/XVII-V-1—1 (KA) 6-1997

*Dated Lucknow, July 31, 1997*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997 (Uttar Pradesh Adhiniyam Sankhya 5 of 1997) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 30, 1997.

THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 1997  
( U.P. ACT No. 5 OF 1997 )

*[As passed by the Uttar Pradesh Legislature]*

AN

ACT

*further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972.*

IT IS HEREBY enacted in the Forty-eighth Year of the Republic of India as follows :—

Short title  
and commen-  
cement

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997.

(2) It shall be deemed to have come into force on January 15, 1996.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972, hereinafter referred to as the principal Act, in sub-section (1), for the words "for a period of two years", the words and figures "till December 31, 1998" shall be substituted.

Amendment of section 2 of U.P. Act no. 7 of 1972.

3. For the removal of doubts it is hereby declared that the powers, functions and duties of the Market Committee, its Chairman and Vice-Chairman, vested in the District Magistrate under section 2 of the principal Act immediately before January 15, 1996, shall be deemed to have validly continued to be vested in the District Magistrate untill the nomination of *ad hoc* Committee under the aforesaid section or the constitution of an elected Mandi Samiti under section 13 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 and anything done or any action taken by the District Magistrate in exercise, performance and discharge of the said powers, functions and duties at any time on or after January 15, 1996, shall be deemed to be valid as if the provisions of the principal Act as amended by this Act were in force at all material times.

Validation

U.P. Ordinance no. 4 of 1997

4. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1997 is hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,  
R. D. MATHUR,  
Pranukh Sachiv.



Uttar Pradesh Legislature and assented to by the Governor on April 30, 2001 alongwith the Statment of Objects and Reasons thereto :-

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS  
(ALPAKALIK VYAVASTHA) (SANSHODHAN)  
ADHINIYAM, 2001**

(U. P. Act No. 10 of 2001)

[As passed by the Uttar Pradesh Legislature]

AN  
ACT

further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis  
(Alpakalik Vyavastha) Adhinyam, 1972

IT IS HEREBY enacted in the Fifty-second Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhinyam, 2001.

Short title and commencement

(2) It shall be deemed to have come into force on December 27, 2000.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhinyam, 1972, hereinafter referred to as the principal Act, in sub-section (1) for the words and figures "till December 31, 2000" the words and figures "till December 31, 2001" shall be substituted.

Amendment of section 2 of U. P. Act no. 7 of 1972

3. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 2000 is hereby repealed.

Repeal and savings

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if this Act were in force at all material times.

By order,

Y. R. TRIPATHI,  
Pramukh Sachiv.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhinyam, 1972 (U. P. Act no. 7 of 1972) was amended by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhinyam, 1997 (U. P. Act no. 5 of 1997) to provide that till December 31, 1998 or until the constitution of an elected Mandi Samiti under section 13 of the Uttar Pradesh Krishi Utpadan Mandi Adhinyam, 1964 whichever is earlier, all powers, functions and duties of the Market Committees shall be exercised, performed and discharged by an eleven member *ad-hoc* Committee to be nominated by the State Government and until the nomination of such *ad-hoc* Committee all powers, functions and duties of a Market Committee, its Chairman and Vice-Chairman shall be exercised, performed and discharged by the District Magistrate. The said period was extended from December 31, 1998 to December 31, 2000 by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhinyam, 1999. Since the said arrangement was to expire on December 31, 2000 and the election of Market Committees could not be held, it was decided to extend the period of the said arrangement till December 31, 2001 by making amendment in the said Adhinyam of 1972.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the said decision, the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 2000 (U. P. Ordinance no. 18 of 2000) was promulgated by the Governor on December 27, 2000.

This Bill is introduced to replace the aforesaid Ordinance.

अब यह विनिश्चय किया गया है कि उपर्युक्त व्यवस्था के कार्यकाल का विस्तार 31 मार्च, 2003 तक करने और 1 जनवरी, 2002 को या उसके पश्चात् जिला मजिस्ट्रेट द्वारा कृत कार्य और कार्यवाहियों को विधिमान्य करने के लिए वर्ष 1972 के उपर्युक्त अधिनियम को संशोधित किया जाय।

तदनुसार उत्तर प्रदेश कृषि उत्पादन मण्डी समिति (अल्पकालिक व्यवस्था) (संशोधन) विधेयक, 2002 पुरःस्थापित किया जाता है।

No. 1768 (2)/XVII-V-1-1-(KA) 29-2002

Dated Lucknow : September 17, 2002.

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Utpadan Mandi Samiti (Alpakalik Vyavastha) (Sanshodhan), Adhinyam, 2002 (Uttar Pradesh Adhinyam Sankhya 17 of 2002) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 13, 2002:-

**THE UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK VYAVASTHA) (SANSHODHAN) ADHINIYAM, 2002**

(U.P. ACT NO. 17 OF 2002)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

Further to amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhinyam, 1972.

IT IS HEREBY enacted in the Fifty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhinyam, 2002.

Short title and commencement

(2) It shall be deemed to have come into force on December 24, 2001.

2. In section 2 of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhinyam, 1972, hereinafter referred to as the principal Act, in sub-section (1) for the words and figures "till December 31, 2001" the words and figures "till March 31, 2003" shall be substituted.

Amendment of section 2 of U.P. Act no. 7 of 1972

3. For the removal of doubts, it is hereby declared that the powers, functions and duties of a Market Committee, its Chairman and Vice-Chairman, vested in the District Magistrate concerned under section 2 of the principal Act immediately before January 1, 2002, shall be deemed to have validly continued to be so vested in such District Magistrate and anything done or any action taken by the District Magistrate in exercise, performance and discharge of the said powers, functions and duties at any time on or after January 1, 2002, shall be deemed to be valid as if the provisions of the principal Act as amended by this Act were in force at all material times.

Validation

4. (1) The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 2001 is hereby repealed.

Repeal and saving



(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,  
R.B. RAO,  
Sachiv.

#### STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972 (U.P. Act no. 7 of 1972) was amended by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1997 (U.P. Act no. 5 of 1997) to provide that till December 31, 1998 or until the constitution of an elected Mandi Samiti under section 13 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964 whichever is earlier, all powers, functions and duties of the Market Committees shall be exercised, performed and discharged by an eleven member *ad-hoc* Committee to be nominated by the State Government and until the nomination of such *ad-hoc* Committee, all powers, functions and duties of a Market Committee, its Chairman and Vice-Chairman shall be exercised, performed and discharged by the District Magistrate. The said period was extended from December 31, 1998 to December 31, 2000 by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 1999, and from December 31, 2000 to December 31, 2001 by the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhiniyam, 2001.

Since the aforesaid arrangement was to expire on December 31, 2001 and the election of Market Committees could not be held, it was decided to extend the period of the said arrangement till December 31, 2002 by amending the said Adhiniyam of 1972.

Since the State Legislature was not in session the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 2001, (U.P. Ordinance no. 25 of 2001) was promulgated by the Governor on December 24, 2001 to implement the aforesaid decision. The said Ordinance no. 25 of 2001 was lapsed after expiry of six weeks from March 8, 2002 the date of proclamation of President's rule in the State and the Parliament being in session.

It has now been decided to amend the aforesaid Act of 1972 to extend the term of the aforesaid arrangement till March 31, 2003 and to validate the things done and actions taken by the District Magistrates on or after January 1, 2002.

The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) (Sanshodhan) Vidheyak, 2002 is introduced accordingly.